



2026:AHC:40491

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6141 of 2026

Mahima Rai

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amrendra Nath Rai, Nidhi Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Naib Tehsildar, Tehsil-Nizamabad, District Azamgarh to decide the Case No.5117 of 2023 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 23, 2026

Pramod Tripathi